

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. C.P.(IB)-438(MB)/2018

CORAM:

SHRI SHYAM BABU GAUTAM JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2022**

**NAME OF THE PARTIES: P R Acousticals & Engineering Works
Ltd.**

Vs.

Walchand Nagar Industries Ltd.

APPEARANCE :

FOR OPERATIONAL CREDITOR : Adv. Ashwini Jadhav h/f
Adv. Upendra Mahadik

FOR CORPORATE DEBTOR : Adv. Sarosh Bharucha,
Adv. Anant Upadhyay i/b
ANP Chambers

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Virtual Hearing (VC).

Record reveals that on **30.09.2021** there was no representation for the Operational Creditor and matter was adjourned to 15.11.2021 as last and final opportunity granted to operational creditor to cause appearance and argue the matter on the date fixed for hearing, failing which, this Tribunal will have no option except to dismiss the Company Petition. Thereafter, matter was adjourned to various dates i.e. on 03.02.2022, 21.03.2022, 22.04.2022, 20.06.2022. Today also advocate on record for the Operational Creditor is not present and Adv. Ashwini Jadhav appeared for the Operational Creditor requesting for
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adjournment on the ground that counsel is not available. In view of the above, last opportunity is granted to both parties to appear on **30.09.2022**, in the event if there was no representation for the both parties on the date fixed for hearing, then matter will be dismissed/disposed of for want of prosecution. List this matter on **30.09.2022** for either appearance of the parties/dismissal of the Company Petition.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

26.09.2022

Sapana

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)